

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 26.6.2008

The Meeting No. 11/AM09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 26.6.2008 under the chairmanship of Shri Anil Aggarwal, Jt. DGFT in his chamber of DGFT.

The Committee ratified the minutes of meeting held on 5.6.2008

Case No.158 NC-VI Dated 26.6.2008	Party's Name: M/s. Techmens Chemicals Pvt. Ltd, Kolkata	Meeting No. & Date 11/09 dt.26.6.2008	Status Deferred.
HQ File No. 01/85/50/1118 / AM08 /DES-VI RLA F.No. 2/24/40/165/AM08	License No. 0210103878	dt. 6.9.2007	Deferred Date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(Pond sterling)
1.	62/0- COAL TAR PITCH HARD(S.P.-ABOVE 100 DEGREE CELCIUS)	133929.000	KG	71122299.54	87053.85
			Total	71122299.54	87053.85

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	COAL TAR PITCH S.P.(R&B) (SOFT/MEDIUM)60DEGREE CELCIUS TO 95 DEGREE CELCIUS	15000.000	KG	2496008.00	60000.20
			Total	2496008.00	60000.20

Position

Decision: Deferred

The Committee considered the case as per agenda. Committee noted that DC MSME) has recommended vide their U.O No. 17(1) /2006 Chem dated 21.4.2008 1.1 kg of import input, namely, Coal Tar Pitch (Soft/Medium) for production of 1.0.kg of export product, Coal Tar Pitch Hard. It was further noted that as per the flowchart of manufacturing process, creosote oil and Anthracene oil are produced while manufacturing the export product. Data Sheet provided by the applicant indicates Creosote oil as a recoverable wastage/by product valued at Rs. 10,000 per MT. However, the quantity of recoverable wastage has been shown as 0.10 MT at one place and as 0.288 MT at another place. Committee decided to seek the following clarification from DC(MSME)

- (I) What is the actual quantity of creosote oil produced per unit of export product and what is its cost ?
- (ii) How much Anthracene oil is produced as by product per unit of export product and what is its recoverable cost?
- (iii) Whether the recoverable wastage has been taken into account while recommending input output norms

vide U.O. dated 21.4.2008.

Copy of the letter to DC(MSME) may be endorsed to the applicant firm also.

Case to be further considered on receipt of clarification from DC(MSME)

Case No.159 NC-VI Dated 26.6.2008	Party's Name: M/s. Weikfield Products Co (I) Pvt. Ltd, Pune	Meeting No. & Date 11/09 dt.26.6.2008	Status Deferred.
HQ File No. 01/85/162/ 09 / AM08 /DES-VI RLA F.No. 31/24/40/210/AM05	License No. 3110018702 dt.		Defer Date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM Cartons	FOB(Rs)	FOB(US\$)
1.	T- lite Sugar Free Sweetener Tablet Pack (10x12x125 tablet)	2108.9900	3100	8967680.00	198400.00
			Total	8967680.00	198400.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Aspartame	1044	KG	1520064.00	33408
			Total	1520064.00	33408

Decision Deferred.

The Committee considered the case as per agenda. NC meeting decided that comments may be requested from MFPI in this case.

Case will be considered further on receipt of comments from MFPI.

Case No.160 NC-VI Dated 26.6.2008	Party's Name: M/s. Elcorp Pvt. Ltd, New Delhi.	Meeting No. & Date 11/09 dt.26.6.2008	Status Approved
HQ File No. 01/85/162/219/ AM08/DES- VI RLA F.No. 05/24/40/1040/AM07	License No. 0510202170 4.4.2007	dt.	Deferred Date 24.4.2008

Application: Request for Amendment of Advance Authorization.

Position

Decision Approved.

Considering the software technical problems faced by Customs authorities in registering details of export items of various sizes and designs as provided in the advance authorization ,Committee approved amendment of description of export items as under. The imported ceramic tiles shall be accounted for in the total quantity of export product on net to net basis.

Import Items

S.No.	Import items	Qty.(Number)	CIF Value
1	Ceramic Tiles Sizes 3''X6''	6840.000	
2	Ceramic Tiles Sizes 6''X6''	18600.000	
3	Ceramic Tiles Sizes 6''X6'' Plain	3480.000	
4	Ceramic Tiles Sizes 3''X8''	2960.000	
5	Ceramic Tiles Sizes 4'' Round	1680.000	
6	Ceramic Tiles Sizes 6'' Round	2160.000	
	Total	35720.00	Rs.606139.23/- US\$13654.86/-

Export Items

S.No.	Import items	Qty.(Number)	FOB Value
1	Handmade Wooden Handicraft items fitted with imported Ceramic Tiles Sizes (3''X6'', 3''X8'', 6''X6'' & 6''X6'' Plain, 4'' Round & 6''Round).	20720.000	
2	Ceramic Tiles-imported Ceramic tiles after reprocessing in India sizes(3''X6'', 3''X8'', 6''X6'', 6''X6' Plain, 4''Round & 6''Round)	15000.000	
	Total	35720.000	Rs.6927414.60/- US\$156058.00/-

RLA to take consequential action as per policy/procedure.

Case No.161 NC-VI Dated 26.6.2008	Party's Name: M/s. Elcorp Pvt. Ltd, New Delhi.	Meeting No. & Date 11/09 dt.26.6.2008	Status Approved
HQ File No. 01/85/50/ 69 /AM06 /DES-	License No 0510161966	dt	Deferred

HQ File No. 01/85/50/ 02 / AM06 / DES- VI RLA F.No. 5/24/40/228/AM06	License No.0510190962 13.7.2005	Date24.4.2008
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Application: Request for amendment of Advance Authorization.

Position

Decision Approved.

Considering the software technical problems faced by Customs authorities in registering details of export items of various sizes and designs as provided in the Advance. Authorization, Norms Committee approved amendment of description of export items as under.

Firm has intimated vide their letter dated 10.6.2008 that actual import of ceramic tiles is 47560 Nos. as against 47800 Nos. provided in the advance Authorization.

The imported ceramic tiles shall be accounted for in the total quantity of export product on net to net basis. Quantity of import export item may also be amended accordingly.

Import Items

S.No.	Import items	Qty.(Number)	CIF Value
1	Ceramic Tiles Sizes 3”X6”	19080.000	0.00
2	Ceramic Tiles Sizes 6”X6”	21640.000	0.00
3	Ceramic Tiles Sizes 6”X6” Plain	6840.000	0.00
	Total	47,560.000	Rs. 684819.68/- US\$15,564.08

Export Items

S.No.	Import items	Qty.(Number)	FOB Value
1	Wooden Home Decorative items fitted with imported Ceramic Tiles Size (3”X6”, 6”X6” & 6”X6” Plain).	47560.000	Rs. 30320409.00/- US\$689100.22/-

RLA to take consequential action as per policy/procedure.

Case No.162 NC-VI Dated 26.6.2008	Party's Name: M/s. Elcorp Pvt Ltd, New Delhi	Meeting No. & Date 11/09 dt.26.6.2008	Status Approved
HQ File No. 01/85/50/ 123/ AM07 /DES- VI RLA F.No.05/24/40/442/AM07	License No. 0510190962 dt. 14.9.2006	Deferred Date 24.4.2008	

Application: Request for amendment of Advance Authorization.

Position

Decision :Approved.

Considering the software technical problems faced by Customs authorities in registering details of export items of various sizes and designs as provided in the Advance authorization, Norms Committee approved amendment of description of export items as under. The imported ceramic tiles shall be accounted for in the total quantity of export product on net to net basis .

Import Items

S.No.	Import items	Qty.(Number)	CIF Value
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1	Ceramic tiles of Assorted Designs, Colors & Sizes 3X6Inch	14160.000	0.00
2	Ceramic tiles of Assorted Designs, Colors & Sizes 3X8 Inch	1080.000	0.00
3	Ceramic tiles of Assorted Designs, Colors & Sizes 6X6 Inch	21026.000	0.00
4	Ceramic tiles of Assorted Designs, Colors & Sizes 6X6 Inch Plain	6120.000	0.00
5	Ceramic tiles of Assorted Designs, Colors & Sizes Size 4 Inch Round	2040.000	0.00
6	Ceramic tiles of Assorted Designs, Colors & Sizes Size 6 Inch Round	720.000	0.00
	TOTAL	45146.000	Rs.7,00,916.93/- US\$15,086.46/-

Export Items

S.No.	Import items	Qty.(Number)	FOB Value
1	WOODEN HOME DECORATIVE ITEMS- HANDMADE WOODEN HANDICRAFT ITEMS FITTED WITH IMPORTED CERAMIC TILES SIZES(3x6' 3x8'' 6x6'' 6x6 Plain, 4'' Round & 6'' Round	30000.000	
2	CERAMIC TILES-IMPORTED CERAMIC TILES AFTER REPROCESSING IN INDIA SIZES (3x6'', 3x8'', 6x6', 6x6'' Plain, 4'' Round & 6'' Round).	15146.000	
	Total	45146.000	Rs.8893837.00/- US\$191430.00/-

RLA to take consequential action as per policy/procedure.

Case No. 163 NC-VI Dated 26.6.2008	Party's Name: M/s. Herbal Supplements Pvt Ltd, Alwaye	Meeting No. & Date 11/09 dt.26.6.2008	Status Approved
HQ File No. 01/85/50/ 327 / AM04 /DES-VI RLA F.No.	License No. 1010014826 15.1.2004	dt.	Deferred Date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	ESSENTIAL OIL OF MUSTARD	200	KG	1281000	28,000
			Total	12,81,000	28,000

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Yellow Mustard	5000.000	KG	116662.50	2,550
2.	Orient Mustard	35000.000	KG	640500.00	14,000
			Total	757162.50	16550.00

Position

Decision : Approved.

The Committee considered the case as per agenda. It was noted that RLA Cochin has intimated vide letter dated 14.3.2008 that the firm has imported only 5000 kg of Yellow Mustard in this advance Licence and has achieved EO to the tune of 200 kg of Essential oil. It was further noted that Spice Board has conveyed vide their letter dated 16.10.2007 that the Samples of imported mustard were tested during 2005 Lat RRL, Trivandrum and recommended 0.50% yield of Essential oil of Mustard.

Committee ratified the norms as under:

Export item	Qty
Essential Oil of Yellow Mustard	25 kg

Import item	Qty
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Yellow Mustard	5000 kg.
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RLA to take consequential action as per policy/procedure.

Case No.164 NC-VI Dated 26.6.2008	Party's Name: M/s. STP LIMITED KOLKATA	Meeting No. & Date 11/09 dt.26.6.2008	Status Deferred.
HQ File No. 01/85/50/ 85 /AM09 /DES- VI RLA F.No. 02/24/40/73/AM09	License No. 0210113677 17.6.2008	dt.	Deferred Date Nil.

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	62/0- Coal Tar Enamel. Containing minimum 32% Coal Tar Pich	600.000	MT	11700000.00	0.00
			Total	11,700,000.00	0.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Coal Tar Pitch	192.000	MT	2376000.00	52800.000

	Various softening point				
			Total	2,376,000.00	52800.000

Position
Decision Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that data of the case is not available on line system, It was decided to ask for hard copy of the application from RLA by E-mail.

Case No.165 NC-VI Dated 26.6.2008	Party's Name: M/s. Astrix Laboratories ltd, Secunderabad	Meeting No. & Date 11/09 dt.26.6.2008	Status Deferred
HQ File No. 01/85/50/86 /AM09 /DES- VI RLA F.No. 09/24/40/79/AM09	License No. 0910034354 dt. 19.6.2008		Deferred Date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	62/0- STAVUDINE	3500.000	Kg	60952500.00	1505000.00
			Total	60,952,500.00	1,505,000.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	5-METHYL URIDINE	11025.000	KG	26790750.00	661500.00
2.	METHANE SULFONYL CHLORIDE	8400.000	KG	680400.00	16800.00
3.	N-METHYL MORPHOLINE	4305.000	KG	2092230.00	5166000
4.	ACETUC ACID	1715.000	KG	69457.00	1715..00
5.	N-METHYL PYRROLIDINONE	4900.000	KG	992250.00	24500.00
6.	ACTIVATED CARBON (DECA ENO PC)	350.000	KG	85050.00	2100.00
7.	METHANOL	4095.000	KG	165847.00	4095.00
8.	DIMETHYL FORMAMIDE	3955.000	KG	320355.00	7910.00
9.	ISO PROPYL ALCOHOL	6125.000	KG	372094.00	9187.00
10	ACETONE	7840.000	KG	317520.00	7840.00

11.	ETHYL ACETATE	20545.000	KG	1248109.00	30817.50
			Total	33,134,062.00	818125.00

Position

Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that data of the case is not available on line system, It was decided to ask for hard copy of the application from RLA by E-mail.

Case No.166 NC-VI Dated 26.6.2008	Party's Name: M/s. Haldiram Manufacturing Co. Pvt. Ltd, New Delhi	Meeting No. & Date 11/09 dt.26.6.2008	Status Approved
HQ File No. 01/85/50/ 87 / AM09 /DES-VI	License No. 0510222456		Deferred

REQUEST NO. 01/03/00/ 01 / AM09 / DES-VI RLA F.No. 05/24/40/162/AM09	LICENSE NO. 0010222400 dt. 19.6.2008	Devised Date Nil
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Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009.

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	67/0- READY TO EAT FOOD	300000.000	Packs	15000000.00	375,000.00
			Total	15,000,000.00	375,000.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	FOOD GRADE ALUMINIUM FOILED RETORT POUCHES WITH ONE COLOUR PRINTGING Technical Characteristics- CAPACITY 300GRMS FLAT TYPE 3 SIDE SEALED MATERIAL PET 12/A1 FOIL 9/NYLONE 15/ CPP 70M MICRONE SINZE 150MMX200MM	300000.000	Number	821000.00	20525.00
			Total	821000.00	20525.00

Position

Decision: Approved

The Committee considered the case as per agenda. Committee decided that the import item, which is packing material, may be allowed on net to net basis as per packing policy

RLA to take consequential action as per policy/procedure.

Case No.167 NC-VI Dated 26.6.2008	Party's Name: M/s. AL KABIR EXPORTS PVT. LTD,	Meeting No. & Date 11/09 dt.26.6.2008	Status Deferred.
HQ File No. 01/85/50/ 88 / AM09 /DES- VI RLA F.No. 03/94/40/291/AM09	License No. 0310475504	dt. 19.6.2008	Deferred Date Nil.

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	67/0- READY TO COOK FRONEN CHEESE	70.783	MT	14245358.00	332680.00
			Total	14,245,358.00	332,680.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	FETA CHEESE(DANISH WHITE CHEESE)	43.680	MT	8176167.00	187824.00
			Total	8,176,167.00	187,824.00

Position
Decision Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that data of the case is not available on line system, It was decided to ask for hard copy of the application from RLA by E-mail.

LIST OF PARTICIPANTS-NC VI MEETING No.11/AM09 HELD ON 26.06.2008

Sl.No	Name of the Officer	Designation	Department
1.	Sh. Anil Aggarwal	Jt.DGFT	DGFT
2.	Sh. Shaish Kumar	Indl. Adviser.	DIPP
3.	Sh. T.M Skaria	Dy. DGFT	DGFT
4.	Sh Raghu Nath	FTDO	DGFT